

HIGH COURT OF CHHATTISGARH: BILASPUR

Adv.NO. 01/S&A Cell/2010
Dated 15th April 2010

Last date for receipt of application in the
Registry 30th April 2010
Date of Written Examination --
27th June 2010

One- Applications are invited for the post of District Judge (Entry Level) in Chhattisgarh Higher Judicial Service in the pay scale of Rs. 16,750-400-19,150-450-20,500 in the cadre of Higher Judicial Service by direct recruitment from the Bar. Recruitment to these posts and conditions of service shall be governed by the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service), Rules 2006

	Particulars	No. of Vacant Posts		Total	Reserved <u>for women</u> Year 2010
		Year 2010	Backlog/ Carry Forward		
(a)	Unreserved	4	NIL	4	1
(b)	Scheduled Caste	2	2	4	1
(c)	Scheduled Tribe	1	3	4	1
(d)	Other Backward Classes	1	NIL	1	NIL
	TOTAL	8	5	13	3

Note- No. of posts may vary.

Two- No person shall be eligible for appointment to the post of District Judge (Entry Level) in Higher Judicial Service by direct recruitment unless, he or she:-

(a) is a citizen of India;
(b) has attained the age of 35 years and has not attained the age of 45 years on the first day of January 2010 provided that upper age limit shall be relaxed upto a maximum limit of 3 years for the candidates belonging to Scheduled Caste, Scheduled Tribe and Other Backward

Classes who are the bonafide residents of Chhattisgarh State. (Attested copy of Certificate issued by the competent authority & valid in all respects must be enclosed with the application)

(c) has been for atleast seven years in continuous practice as an Advocate on the first day of January 2010. The applicant shall furnish a certificate from the Registrar General of the High Court or Principal District & Sessions Judge concerned bearing legible seal and

date, month & year of issuance, that he/she is an advocate having practiced for not less than seven years, as such in the format given at Annexure, along with the application

(d) has good character and is of sound mind and body and free from any bodily or mental disability which renders him unfit for such appointment.

Three- Advocates interested in and who are eligible to be considered for the post should submit their

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applications as per the format available on the website alongwith certificates /testimonials relating to their date of birth, caste, qualification, domicile, experience standing at the Bar.

Four-The applications duly signed alongwith three identical and recent passport size photographs with name and address of the applicant on the back of the photographs affixing one photograph on application form and two photographs to be attached with the application form and **two self addressed envelopes** (11 x 5 cm) stamped with postal stamps of Rs. 5/- addressed to the Registrar General, High Court of Chhattisgarh, Bilaspur- 495001 must reach the Registry of this Court on or before 30th April 2010. The words **“APPLICATION FOR APPOINTMENT IN CHHATTISGARH HIGHER JUDICIAL SERVICE”** should be super scribed on

the top of the envelope. The application form must be submitted in the appended format and must be computer/type-written in A4 size paper.

Five- Examination fee Rs. 1000/- for the General category and Rs. 700/- for SC,ST and OBC. The fee should be submitted by a Demand Draft in favour of **Registrar General , High Court of Chhattisgarh, Bilaspur payable at Bilaspur (Chhattisgarh).**

The candidates are required to mention their name, address and post applied for on the back of the Demand Draft. **The Bank draft must be issued by any nationalized Bank.**

Most important- Before sending the bank draft, the candidates should ensure and be satisfied that there is no defect in Bank draft. In case the **Bank draft is found defective or**

incomplete, the application shall be treated as invalid and liable to be rejected.

Note- The applications received after the expiry of last date, shall not be entertained. Fee shall not be refunded in any case. However in case the application reaches or is received after the last date, the Bank draft accompanying the application **shall be returned to the sender on furnishing a self addressed envelop bearing postal stamp of Rs.25/-.** Therefore, the candidates are advised that instead of waiting for the last date, it would be in their interest to send the application form well in advance.

Six-The application shall be summarily rejected if by the last date for the receipt of application it is found to be deficient in any respect or/and is not accompanied by the requisite documents as mentioned above.

Seven-(i)Eligible candidates will be required to appear in

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written examination and viva-voce at their own expenses before the High Court of Chhattisgarh, Bilaspur or at such other places as may be specified by the High Court.

(ii) Only such candidates will be called for interview as the High Court may decide on the basis of their performance in the written examination. Provided that a candidate appearing in the written examination for selection by direct recruitment from amongst the eligible advocates, must secure 60% marks in case of General Category and 50% in case of reserved category to qualify for viva-voce test in the ratio of 1:3 in order of merit.

(iii) The Viva Voce shall carry 30 marks.

(iv) Candidates shall be selected on the basis of aggregate marks obtained by them in both the written examination and viva-voce.

(Eight) If any of the particulars furnished in application and

enclosures are found to be false within the knowledge of the candidate or if the candidate is found to have willfully suppressed any material fact, he/she, if appointed, shall be liable to be dismissed from service.

(Nine) A candidate selected for appointment shall be required to undergo medical examination of physical fitness by a Medical Board before he/she is appointed. Every candidate who appears before medical board shall pay the Medical Examination fee which in no case shall be refundable.

(Ten) Admit-card – The Registry will send through Under Certificate of Posting the admit-cards to all the applicants whose duly filled in application forms reach the Registry Office by the last date within time. Duplicate admit card will not be issued by the Registry. If a candidate does not receive admit card issued by the Registry

7 days prior to the date of written examination, he/she can download the admit card from our website.

(Eleven) Incomplete or false information:-

The candidates are required to fill in the application form with correct and complete information carefully as per the directions given in the advertisement. If any incomplete or false information is given, the candidate shall be responsible and on the basis of the false and incomplete information, the application shall be rejected at any stage of the selection without giving any prior notice.

Note- The candidates remaining absent in the interview shall be disqualified for the selection.

(Twelve)) Scheme and syllabus for Examination has been placed on our website along with the advertisement under appendix 'A'

Registrar General

Appendix 'A'

JUDICIAL SERVICE EXAMINATION PLANNING - 2010

The Competitive Examination for Recruitment of District Judge shall consist of:-

Competitive Examination:-

I- Paper-I Law (Maximum marks 100)

- (a) The Code of Civil Procedure, 1908
(Maximum marks 25)
- (b) The Code of Criminal Procedure, 1973
(Maximum marks 25)
- (c) The Indian Evidence Act, 1872
(Maximum marks 25)
- (d) Principles of Pleadings and the Constitution of India
(Maximum marks 25)

II- Paper-II Law (Maximum marks 100)

- (a) Framing of Issues and writing of Judgment in Civil Cases.
(Maximum marks 40)
- (b) Framing of charges and writing of Judgment in Criminal Cases.
(Maximum marks 40)
- (c) Translation- (Maximum marks 20)
 - (a) English to Hindi 10 marks
 - (b) Hindi to English 10 marks

III-Viva Voce 30 marks

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APPLICATION-FORM

(Must be typewritten in A4 Size paper)

High Court of Chhattisgarh, Bilaspur

APPLICATION FOR APPOINTMENT TO THE POST OF DISTRICT JUDGE

(ENTRY LEVEL) IN CHHATTISGARH HIGHER JUDICIAL SERVICE

YEAR 2010


Roll No.

(For office use only)

Centre:-

(For office use only)

Affix your
recent passport size
photograph here

Place for
Signature 

1. Full name in **BLOCK LETTERS**:.....
2. Father's/Husband's Name :.....
3. Category (General/SC/ST/OBC) :.....
4. Sex (Male/Female) :.....
5. Whether Domicile of :.....
State of Chhattisgarh
6. Address for Correspondence :.....
:.....
:.....
7. Permanent Address :.....
:.....
:.....
8. Date of Birth :.....
9. Age as on (01.01.2010) Year.....Month.....Day.....
10. Year of securing Law Degree :.....

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11. The date of enrolment as an Advocate :.....

12. The number of years of active practice as an Advocate and place or places, where the candidate has practiced :.....

13. (a) Have you ever been arrested? Yes/No

(b) Have you ever been prosecuted? Yes/No

(c) Have you ever been kept under detention? Yes/No

(d) Have you ever been bound down? Yes/No

(e) Have you ever been fined by a court of law? Yes/No

(f) Have you ever been debarred from any Examination or rusticated by any University or any other educational authority/Institution ? Yes/No

(g) Have you ever been debarred/disqualified by any Public Service Commission from appearing at its Examination/selection. Yes/No

(h) Is any case pending against you in any court of law at the time of filling up this application form? Yes/No

(i) Is any case pending against you in any University or any other educational authority/Institution at the time of filling up this application form ? Yes/No

(j) Whether you were ever convicted by a Criminal Court? (If so, when, for what offence and by which court? :.....

NOTE:- All queries from 13(a) to 13(j) above must be answered specifically in "Yes" or "No"

14. Whether the candidate is under financial debt ? If so, to whom and to what extent? :.....

15. Details of Examination fee:-

a. D.D. No. :.....

b. Amount :.....

c. Issuing Branch & Place with Code:.....

d. Payable Branch & Place with Code: **BILASPUR (CHHATTISGARH)**

16. Details of Educational Qualifications :-

S. No.	Name of Exam	Board/ University	Year of Passing	Percentage of Marks
1.	High School			
2.	Higher Secondary			
3.	Graduation			
4.	Post Graduation			

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5.	LL.B			
6.	Any other Qualification			

I hereby declare that the particulars/information given by me in the application form are true, correct and complete to the best of my knowledge and belief.

Place:.....
Date:.....

Signature of the candidate

Enclosures:-

- 1-
- 2-
- 3-
-
-

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ANNEXURE

(This certificate must accompany the application)

Certified that Shri/Smt./Ku..... Son/ wife/daughter of Shri..... was enrolled as an Advocate in the District Court (Distt.) State as on and is practicing as such continuously till today.

Date:-

PRINCIPAL DISTRICT AND SESSIONS JUDGE

(Sign & Seal)

OR

Certified that Shri/Smt./Ku..... Son/ wife/ daughter of Shri..... was enrolled as an Advocate in the High Court ofon and is practicing as such continuously till today.

Date:-

REGISTRAR GENERAL OF THE HIGH COURT

(Sign & Seal)

Note:- Candidates must furnish a certificate in the above proforma and date, month and year of issuance must be legibly mentioned by the issuing Authority.

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INSTRUCTIONS FOR CANDIDATES

1. Application format must be computer type-written.
2. Application form should be written in English BLOCK LETTERS only in Blue or Black ink.
3. Photograph should be affixed in appropriate place. Name and address of the candidate must be written on the back of all the three photographs.
4. For age relaxation, caste certificate must be attached.
5. Two self addressed envelopes (11 x 5 cm) stamped with postal stamps of Rs. 5/- should be attached.
6. Fee must be furnished by Demand Draft in favour of Registrar General , High Court of Chhattisgarh, Bilaspur payable at **Bilaspur (Chhattisgarh)**.
7. Application form should be accompanied with duly attested copies of marks sheets of High School, Higher Secondary, Graduation, Law, Caste certificate, Domicile certificate and other necessary certificates
8. Experience/Practise Certificate should be issued only by the Registrar General of the concerning High Court or Principal District & Sessions Judge.